

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में
IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A", HYDERABAD

BEFORE
SHRI RAMA KANTA PANDA, VICE PRESIDENT
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER

आ.अपी.सं / ITA No. 109/Hyd/2021
(निर्धारण वर्ष / Assessment Year: 2012-13)

Sri Ajaz Farooqi, Vs. Deputy Commissioner
Secunderabad of Income Tax,
[PAN No. AAFPF5292G] Central Circle-3(4),
Hyderabad

अपीलार्थी / Appellant प्रत्यर्थी / Respondent

निर्धारिती द्वारा / Assessee by: Shri P. Murali Mohan Rao, AR
राजस्व द्वारा / Revenue by: Ms. TH Vijaya Lakshmi, CIT-DR

सुनवाई की तारीख/Date of hearing: 04/10/2023
घोषणा की तारीख/Pronouncement on: 04/10/2023

आदेश / ORDER

PER K. NARASIMHA CHARY, J.M:

Aggrieved by the order dated 04/09/2020, passed by the learned Commissioner of Income Tax (Appeals)-11, Hyderabad ("Ld. PCIT") in the case of Sri Azaj Farooqi ("the assessee") for the assessment year 2012-13, assessee filed this appeal.

2. Today when this matter is called, learned AR submitted that the assessee does not want to continue this appeal and prayed the leave of the Bench to withdraw this appeal. An endorsement to that effect is made on Form-36. Learned DR submits no objection. Recording the same, this appeal is permitted to be withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on this the 4th day of October, 2023.

Sd/-
(RAMA KANTA PANDA)
VICE PRESIDENT

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Hyderabad,
Dated: 04/10/2023

TNMM

Copy forwarded to:

1. Sri Ajaz Farooqi, C/o. P. Murali & Co., Chartered Accountants,
6-3-655/2/3, Somajiguda, Hyderabad.
2. Deputy Commissioner of Income Tax, Central Circle-3(4), Hyderabad.
3. Pr.CIT(Central)-Hyderabad.
4. DR, ITAT, Hyderabad.
5. GUARD FILE

TRUE COPY

ASSISTANT REGISTRAR
ITAT, HYDERABAD